## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

# RAJYA SABHA UNSTARRED QUESTION NO. 1943 ANSWERED ON 17/03/2023

## LANDLESS FARMERS

#### 1943. SHRI SANDOSH KUMAR P:

Will the Minister of Agriculture and Farmers Welfare be pleased to state:

(a) the number of landless farmers in the country, State/UT-wise;

(b) the details of the land distributed among landless farmers for the last three years;

(c) whether Government has any plan to distribute surplus land to landless farmers in the near future;

(d) if so, the details thereof;

(e) the number of landless dalit farmers in each State/Union Territory;

(f) whether Government has taken any specific initiative to address the landlessness among farmers in the country; and

(g) if so, the details thereof, if not, the reasons therefor?

#### ANSWER

# MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR)

(a)& (e): No specific census/survey of landless farmers has been conducted and as such the exact number of landless farmers in the country is not available. However, details of wholly leased-in operational holdings for All Social Groups and Schedule Castes in the country as per Agriculture Census 2015-16 is given in the Annexure.

(b) to (d): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' and to distribute surplus land to landless farmers vests in the Legislatures of the States.

(f) & (g): NITIAayog has developed a "Model Agricultural Land Leasing Act, 2016" for adoption by the States. The Model Act offers an appropriate template for the States and UTs to draft their own legislations, inconsonance with the local requirements. Key objectives of the Model Land Leasing Act are to promote agricultural efficiency, equity and poverty reduction; facilitate all tenants, including share croppers to access insurance, bank credit and bank credit against pledging of expected output; and legalize land leasing in all areas to ensure complete security of land ownership right for land owners and security of tenure for tenants for the agreed lease period.

S. No.	States/UTs	No. of Wholly Leased-in Holdings (in absolute number)	
		All Social Groups	Scheduled Castes
1	A & N Islands	12	0
2	Andhra Pradesh	30445	2720
3	Arunachal Pradesh	0	0
4	Assam	3012	215
5	Bihar	4090	391
6	Chandigarh	0	0
7	Chhattisgarh	377	54
8	D&N Haveli	2	0
9	Daman & Diu	0	0
10	Delhi	0	0
10	Goa	4121	40
12	Gujarat	0	<u> </u>
13	Haryana	0	0
13	Himachal Pradesh	200	77
15	Jammu & Kashmir	960	89
16	Jharkhand	2392	72
17	Karnataka	98	6
18	Kerala	21853	11094
19	Lakshadweep	0	0
20	Madhya Pradesh	8340	563
21	Maharashtra	776	0
22	Manipur	6627	130
23	Meghalaya	0	0
24	Mizoram	0	0
25	Nagaland	317	0
26	Odisha	283071	113115
27	Puducherry	223	56
28	Punjab	6576	2313
29	Rajasthan	5486	811
30	Sikkim	1037	81
31	Tamil Nadu	9899	2850
32	Telangana	763	64
33	Tripura	1575	304
34	Uttar Pradesh	21220	2751
35	Uttarakhand	148	40
36	West Bengal	117665	53438
-	All India	531285	191274

# Annexure referred to in reply to part (a) & (e) of Rajya Sabha Unstarred Question No. 1943 for 17.03.2023

Source: Agricultural Census 2015-16